

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF PUBLIC ENTERPRISES

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2511**  
**TO BE ANSWERED ON 02.01.2018**

**Wage policy for Workers in CPSEs**

2511. SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Wage Policy for the 8<sup>th</sup> round of wage negotiations for workmen in Central Public Enterprises would be undertaken by the managements of the enterprises with the trade unions/ associations;
- (b) if so, the details thereof;
- (c) whether any time frame has been fixed for effecting the wage revision; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND  
PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO)**

(a) & (b): Department of Public Enterprises (DPE) has issued guidelines vide OM No.W-02/0015/2016-DPE(WC)-GL-XXIV/17 dated 24th November, 2017 conveying the decision of the Government that the 8th round of wage negotiations (which falls due on general basis from 01.01.2017) with the workers of Central Public Sector Enterprises (CPSEs) may be undertaken by the Managements of the Enterprises with their Trade Unions/Associations.

(c) & (d): As per guidelines, management of the CPSEs would be free to negotiate wage revision for workmen where the periodicity of wage settlement of five years or ten years has expired generally on 31.12.2016 keeping in view the affordability and financial sustainability of such wage revision for the CPSEs.

However, no time frame has been laid down in the guidelines issued by the Government for completion of wage negotiations by the management of CPSEs with Trade Unions/Associations.

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